

ITEM NO.801

COURT NO.1

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No.15809/2023**

(Arising out of impugned final judgment and order dated 05-04-2023 in WP(C) No.13204/2021 12-04-2023 in RP No.484/2023 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

PEOPLE FOR ANIMALS (PFA) & ORS.

Respondent(s)

Date : 17-04-2023 This petition was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Jayant Muth Raj, Sr. Adv. (Mentioned by)  
Mr. C.K. Sasi, AOR  
Mr. Abdulla Naseeh V.T., Adv.  
Ms. Meena K Poullose, Adv.

For Respondent(s) Mr. Shyam Divan, Sr. Adv.  
Ms. Shibani Ghosh, AOR  
  
Mr. V. Chitambaresh, Sr. Adv.  
Mr. S.D. Karthik, Adv.  
Mr. C. Govind Venugopal, Adv.  
Ms. Sonal Gupta, Adv.  
Mr John Mathew, AOR

**UPON being mentioned the Court made the following  
O R D E R**

- 1 On mentioning, the matter is taken on Board.
- 2 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 3 The Special Leave Petitions are accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**  
**A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**